

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1406/ND/2018

In the matter of :

Superlative Products (P) Ltd

Vs.

Gem Batteries (P) Ltd

.. PETITIONER

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 23.4.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Dhruvajit Saikia, Advocate for Op. Creditor

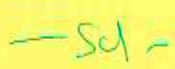
For the Respondent/Corporate Debtor : Mr. Ramesh, Mr. Gopinathan, Advocates for RBL
Bank and Vijaya Bank Ltd


For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Pursuant to the directions for notice to RBL Bank and Vijaya Bank, the Counsels of the respective Banks are present and state that an affidavit has been filed in relation to RBL Bank and with regard to Vijaya Bank, an affidavit will be filed during the course of the day.

In the circumstances, post the matter on 07.5.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit